

which increased from 0.482 in 2005 to 0.519 in 2010. It is also reported that India has registered highest ever average annual HDI growth rate of 1.66 percent during the decade 2000-2010.

The HDR 2010 has also introduced a new measure of poverty named Multidimensional Poverty Index (MPI) computed by Oxford Poverty and Human Development Initiative (OPHI) of Oxford University. This index replaces the Human Poverty Index (HPI) that was being reported in the earlier HDRs since 1997. The MPI covers multidimensional deprivation suffered by the poor broadly under health, education and standard of living irrespective of income or consumption expenditure levels. Based on these parameters Headcount Ratio of MPI for India has been estimated at 55.4%, which is not comparable to the official poverty estimates of 27.5%.

Bandyopadhyaya Committee Report

3339. SHRI MANI SHANKAR AIYAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government has taken into account the Bandyopadhyaya Committee Report, "Development Challenges in Extremist Affected Areas" (April, 2008) in preparing the special package for these areas and the general implementation of plan schemes and objectives;

(b) if so, the principal recommendations that have been accepted, modified or rejected and the reasons therefor; and

(c) the steps being taken by the Planning Commission to monitor the implementation on the ground of the Provisions of The Panchayats (Extension to Scheduled Areas) Act, 1996?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY):

(a) and (b) The Expert Group on "Development Challenges in Extremist Affected Areas" set up by the Planning Commission under the chairmanship of Shri D. Bandyopadhyaya submitted its Report in April, 2008. The recommendations in the Report, *inter alia*, relate to (i) effective implementation of protective legislations, (ii) land related measures, (iii) land acquisition and rehabilitation and resettlement, (iv) livelihood security, (v) universal standardized basic social services, (vi) enforcement of PESA, (vii) State response to the problems, and (viii) strengthening of the planning system. Action is being taken in a multi-pronged manner and at different levels. Inter-Ministerial discussions have been held on the status of implementation of PESA on important concerns including non-compliance of the State Panchayati Raj Acts and Subject Laws, lacunae in the guidelines of Centrally Sponsored Schemes and status of adequacy of manpower and infrastructure in Scheduled Areas; intensive monitoring of identified schemes and protective legislations; and relaxation of norms so that benefits of major schemes

reach these areas. In order to address the problem of development deficit in these areas and to have tangible quick results, the Government has also recently approved an Integrated Action Plan (IAP) for 60 Selected Tribal and Backward Districts of nine States under which a block grant of Rs. 25 crore and Rs. 30 crore per district during 2010-11 and 2011-12 respectively will be placed at the disposal of the Committee headed by the District Collector and consisting of the Superintendent of Police of the district and the District Forest Officer. The District level Committee will have flexibility to spend the amount for development schemes according to need, as assessed by it.

(c) The implementation of the Panchayats (Extension to Scheduled Areas) Act, 1996 is being monitored by the Government. Ministry of Panchayati Raj constituted three Sub-Committees, namely the B D Sharma Sub-Committee on 'Model Guidelines to vest Gram Sabhas powers as envisaged in PESA', the Raghav Chandra Sub-Committee on 'Land Alienation, Displacement, Rehabilitation and Resettlement' and Shri A.K. Sharma Sub-Committee on 'Minor Forest Produce'. Reports and recommendations of these Sub-Committees have been forwarded to the PESA States. Draft Model Rules for PESA were prepared by the Ministry of Panchayati Raj and circulated to all PESA States for framing rules for effective implementation of PESA. Guidelines on implementation of PESA have been issued to all nine Fifth Schedule States. Meetings were held with officials of PESA States to bring relevant amendments in provisions, where required, make rules and take steps towards implementation of PESA. Further, a Committee under the chairpersonship of Member Secretary, Planning Commission has been set up:

- (i) to consider the recommendations of the Committee set up by the Ministry of Panchayati Raj to work out a mechanism for marketing Minor Forest Produce (MFPs) including issues of manpower requirements and capacity building, resources, and development of the value chain for MFPs in the Fifth Scheduled Areas; and
- (ii) to look at related provisions in the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

Implementation of social sector schemes

3340. SARDAR SUKHDEV SINGH DHINDSA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has made a performance appraisal in respect of implementation of various social sector schemes by various States for the period April to July, 2010;
- (b) if so, the salient features of the performance appraisal, the rank and percentage scored by each State, the parameters adopted for assessment under this performance appraisal; and